

1	2	3	4
6.	Gujarat	15	1
7.	Haryana	Not Available	Not Available
8.	Himachal Pradesh	Nil	Nil
9.	J&K State	Not Available	Not Available
10.	Karnataka	13	02
11.	Kerala	Nil	Nil
12.	Madhya Pradesh	Not Available	Not Available
13.	Maharashtra	Not Available	Not Available
14.	Manipur	Not Available	Not Available
15.	Meghalaya	Not Available	Not Available
16.	Mizoram	Nil	Nil
17.	Nagaland	Nil	Nil
18.	Orissa	Nil	Nil

[English]

Loan to Scheduled Castes and Scheduled Tribes

4980. SHRI JUAL ORAM : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether there is any provision to provide loan for establishment of S.S.I. units, cottage industries and several business for their upliftment;

(b) if so, details thereof;

(c) the rate of interest charged on the loans; and

(d) the target achieved in Sundargarh district and in the other areas of Orissa during the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) and (b) Yes, Sir. National Scheduled Castes and Scheduled Tribes Finance and

Development Corporation (NSFDC), New Delhi sanctions schemes to SC/ST target groups in Agriculture, Industries, Transport and other Service Sectors for project costing upto Rs. 30.00 lakhs.

(c) For a loan amount per project/unit upto Rs. 5.00 lakhs NSFDC charges interest @ 4% p.a. from the Channelising Agency (C.A.) and a maximum interest of 6% p.a. is charged by the Channelising Agency from the ultimate beneficiaries for a loan amount above Rs. 5.00 lakhs per project/unit interest charged is 6% p.a. is charged by the Channelising Agency from the ultimate beneficiaries.

(d) No district-wise targets are fixed by NSFDC. However, actual disbursements made during the last three years in Sundergarh district and in other areas of Orissa are Rs. 40.13 lakhs and 401.31 lakhs respectively.

[*Translation*]

Office of Registrar General

4981. SHRI SUSHIL CHANDRA VARMA : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any difference in the Pay Scale of the Employees of statistics cadres of the Office of Registrar General under Home Ministry and that of the employees of statistics Cadres of other Ministry/ Department;

(b) if so, whether any representation has been received in this regard from the organisation of Employees or departmental for upward revision of the Pay Scales; and

(c) if so, the action taken by the Ministry thereon?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) Yes, Sir.

(b) Yes, Sir.

(c) A representation has been received in the Office of the Registrar General, India from the All India Census Employees Association and they have been advised to take up the matter with the Departmental Anomaly Committee through the Secretary, Staff Side of the Departmental Council as per the procedure prescribed in the Department of Personnel and Training O.M. No. 19/1/97-JCA dated 6.2.98.

Closure of Sugar Mills in Uttar Pradesh

4982. SHRIMATI USHA VERMA : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) the number of sugar mills in Uttar Pradesh, and the production capacity thereof at present location-wise;

(b) whether any sugar mills has been closed down during the last three years;

(c) the details thereof location-wise; and

(d) the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYA PAL SINGH YADAV) : (a) Statement I showing the names of the installed sugar mills with their annual sugar production capacity in the State of Uttar Pradesh is enclosed.

(b) to (d) Statement-II showing the sugar mills which did not work during the last three sugar years i.e. 1994-95, 1995-96 and 1996-97 (October-September) in the State of Uttar Pradesh is enclosed.

These sugar mills could not operate on account of various factors like continuous losses, undertaking expansion scheme, non-availability of sugarcane etc.